

RATIFIED

Minutes of M.No.20/10 held on 18.08.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 20/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 18.08.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:67/28/80-ALC2/2007	Party Name: ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00467/AM08/	RLA File :04/24/040/00238/AM08/	Lic.No/Date:0410091269 28.09.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(09)2009/TSW(B)/327 dated 17/08/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

2	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(09)2009/TSW(B)/327 dated 17/08/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
	1. The weight of export product may be shown as 223.388 MT in the advance authorization. 2. Quantity of raw material i.e. non-alloy steel plates may be allowed with 5% wastage as applied by the firm. 3. Rest of the import items are components and may be allowed as per GN-4 for the engineering product. The Regional Authority may take necessary action accordingly.			

3	Case No.:181/2/80-ALC2/2008	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00149/AM09/	RLA File :03/94/040/01011/AM08/	Lic.No/Date:0310457509 11.01.2008	
	Decision : The M/o Steel furnished written comments in this case vide their U.O. No.2(7))2008/TW dated 07/08/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item no.1 i.e. non-alloy galvanized steel wire of relevant diameter may be allowed as 49.5 MT with 1% wastage. 2. Quantity of import item no.2 i.e. non-alloy galvanized steel wire of relevant diameter may be allowed as 77.20 MT with 1% wastage. 3. Quantity of import item no.3 i.e. PVC Compound may be allowed as 22.00 MT (as applied for) inclusive of 2% wastage. 4. Quantity of import item no.4 i.e. non-alloy galvanized steel wire of relevant diameter may be allowed as 100 MT with 2% wastage. The Regional Authority may take necessary action accordingly.			

4	Case No.:8/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	Defer Date: 13.10.2009
	Decision : The committee observed that reminder was issued to the firm to expedite their reply only on 04th August, 2009. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

5	Case No.:19/10/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00319/AM09/	RLA File :05/24/040/00821/AM08/	Lic.No/Date:0510215301 22.01.2008	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

6	Case No.:10/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case rejected
	HQ File :01/80/050/00310/AM09/	RLA File :09/24/040/00472/AM08/	Lic.No/Date:0910032692 22.01.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:28/10/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00328/AM09/	RLA File :02/24/040/00315/AM08/	Lic.No/Date:0210110050 07.03.2008	

7	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-		
	1. Total net export weight of 171.749 MT may be added with the quantity of export product. 2. Quantity of import items may be allowed as under: a) Steel Tube Lot 33 - 200151 Kgs. inclusive of 75.6% wastage after 20 % recovery. b) Steel Bars- 106009 Kgs. inclusive of 83% wastage after 20 % recovery. 3. Total weight of import items may be allowed 306160 Kgs. inclusive of 78.3% wastage after 20% recovery. The Regional Authority may take necessary action accordingly.		

8	Case No.:51/10/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00351/AM09/	RLA File :03/95/040/01176/AM08/	Lic.No/Date:0310464472 11.03.2008	
Decision : The Textile Commissioner furnished written comments in this case vide their letter No.9(144)/2009/TXM/K/09 dated 04.06.2009 and DHI also concurred their recommendation vide U.O. No.3(121)/09-TSW(B) dated 24.07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their recommendation as under:- 1. Import item No. 322 i.e. “powder” may be deleted as it can not be allowed as component and justification for use of this item is not available in the application. 2. Quantity of all import items other than import item no. 322 may be allowed under GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.				

9	Case No.:24/10/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00324/AM09/	RLA File :02/24/040/00324/AM08/	Lic.No/Date:0210110531 19.03.2008	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 71.2 MT may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 1 to 4. 3. Quantity of import item at S.No.1 may be allowed as 46.07 MT inclusive of 14% wastage after 1/3rd recovery. 4. Quantity of import item at S.No.2 may be allowed as 28.7 MT inclusive of 40.7% wastage after 1/3rd recovery. 5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 5.302 MT inclusive of 12% wastage. 6. Quantity of import item at S.No.4 may be allowed as applied for i.e. 0.65 MT on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 1.616 MT The Regional Authority may take necessary action accordingly.				

	Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
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10	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	Defer Date: 13.10.2009
	Decision : The committee noted that letter issued earlier was received undelivered from the firm. The firm has also informed that their address has changed. The committee accordingly decided to issue final reminder to the firm at revised address to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

11	Case No.:20/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00689/AM09/	RLA File :11/24/040/00026/AM08/	Lic.No/Date:1110017656 07.07.2008	Defer Date: 13.10.2009
Decision : The representative of MOS present in the meeting informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.				

12	Case No.:21/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00690/AM09/	RLA File :11/24/040/00004/AM09/	Lic.No/Date:1110017657 07.07.2008	Defer Date: 13.10.2009
Decision : The representative of MOS present in the meeting informed the Committee that they have received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.				

13	Case No.:71/18/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case rejected
	HQ File :01/80/050/00740/AM09/	RLA File :05/24/040/00215/AM09/	Lic.No/Date:0510223933 16.07.2008	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

14	Case No.:83/18/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00752/AM09/	RLA File :07/24/040/00129/AM09/	Lic.No/Date:0710058627 21.07.2008	Defer Date: 13.10.2009
Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.				

15	Case No.:21/5/80-ALC2/2009	Party Name:SURAJ INDUSTRIES	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00029/AM10/	RLA File :30/24/040/00017/AM09/	Lic.No/Date:3010057230 23.07.2008	Defer Date: 13.10.2009
Decision : The Committee observed that D.L. has already been issued to the firm based on the DHI U.O. dated 17.08.2009 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.				

and no further representation will be entertained. The case may be re-listed on 13.10.2009.

16	Case No.:4/25/80-ALC2/2008	Party Name:SONA OKEGAWA PRECISION FORGINGS LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01013/AM09/	RLA File :05/24/040/00230/AM09/	Lic.No/Date:0510226701 02.09.2008	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.10.2009.			

17	Case No.:25/25/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01034/AM09/	RLA File :31/24/040/00143/AM09/	Lic.No/Date:3110035317 09.09.2008	Defer Date: 13.10.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 13.10.2009.			

18	Case No.:11/26/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01047/AM09/	RLA File :05/24/040/00364/AM09/	Lic.No/Date:0510227284 11.09.2008	Defer Date: 13.10.2009
	Decision : The DHI vide their U.O. Note dt. 04.08.2009 informed that firm has furnished incomplete reply in response to this office letter calling for certain information. Point wise reply to the deficiency letter should be given since reply is not given to any of the quarries raised. The Committee, therefore, decided to direct the firm to furnish the required information complete in all respects by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

19	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 13.10.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.10.2009.			

20	Case No.:20/26/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01056/AM09/	RLA File :05/24/040/00389/AM09/	Lic.No/Date:0510227382 12.09.2008	
	Decision : The committee noted that the firm in its application has mentioned that norms have been fixed by NC in its meeting No. 40/08 dt. 13.02.2008 in advance authorization No. 0510204921 dt. 14.06.2007 and thus decided to ratify norms in this case on repeat basis. However, RA may verify these facts. The RA may take necessary action accordingly.			

	Case No.:22/26/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
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21			18.08.2009	
	HQ File :01/80/050/01058/AM09/	RLA File :05/24/040/00390/AM09/	Lic.No/Date:0510227404 12.09.2008	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

22	Case No.:35/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01071/AM09/	RLA File :03/95/040/00494/AM09/	Lic.No/Date:0310486492 16.09.2008	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

23	Case No.:36/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/01072/AM09/	RLA File :03/95/040/00537/AM09/	Lic.No/Date:0310486504 16.09.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(116)/09-TSW(B)/280 dated 29.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

24	Case No.:44/26/80-ALC2/2008	Party Name:GAZEBO INDUSTRIES LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/01080/AM09/	RLA File :03/94/040/00565/AM09/	Lic.No/Date:0310486788 17.09.2008	
	Decision : Decision : The DHI furnished written comments in this case vide their U.O. No.3(53)/2009-TSW(B)/322 dated 17.08.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The quantity of import item No. 1 & 2 may be allowed as 195 MT and 225 MT respectively with 5% wastage. The Regional Authority may take necessary action accordingly.			

25	Case No.:45/26/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01081/AM09/	RLA File :04/24/040/00113/AM09/	Lic.No/Date:0410098647 17.09.2008	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

26	Case No.:26/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00034/AM10/	RLA File :07/21/040/00520/AM09/	Lic.No/Date:0710060152 26.09.2008	Defer Date: 13.10.2009
	Decision : The committee noted that DL already issued to the firm based on the DHI comments and firm's reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

27	Case No.:44/32/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/01224/AM09/	RLA File :05/24/040/00339/AM09/	Lic.No/Date:0510229888 23.10.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(10) 09/TSW(B)/317 dated 17/08/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Weight of 257.28 MT (without Oil) may be incorporated in the export product. 2. Quantity of raw material i.e. non-alloy steel plates may be allowed as 188 MTwith 5% wastage. 3. Rest of the import items are components and may be allowed as per GN-4 for the engineering product. The Regional Authority may take necessary action accordingly.			

28	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

29	Case No.:6/34/80-ALC2/2008	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01248/AM09/	RLA File :04/24/040/00176/AM09/	Lic.No/Date:0410099633 31.10.2008	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

30	Case No.:13/34/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01255/AM09/	RLA File :03/95/040/00666/AM09/	Lic.No/Date:0310492676 03.11.2008	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

31	Case No.:15/34/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01257/AM09/	RLA File :03/94/040/00757/AM09/	Lic.No/Date:0310492847 04.11.2008	Defer Date: 13.10.2009
	Decision :The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

32	Case No.:24/34/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01266/AM09/	RLA File :03/94/040/00761/AM09/	Lic.No/Date:0310493107 05.11.2008	
	Decision : The committee noted that the firm in its application has mentioned that norms of the product has already been ratified by the NC. The Committee accordingly decided to forward the firm's reply dt. 08.08.2009 to RA with the advice to verify the fact and do the needful since authorization was issued on 12.09.2008 i.e. one year of ratification of norms. The Regional Authority may take necessary action accordingly.			

33	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	Defer Date: 13.10.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed-over the firm's application alongwith reply to the technical authority for examination and submission of comments. The case may be re-listed on 13.10.2009.			

34	Case No.:40/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00048/AM10/	RLA File :03/94/040/00825/AM09/	Lic.No/Date:0310496821 08.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 67 MT may be added with the quantity of export product. 2. Word "relevant" may be prefixed with the description of import items at S.Nos.1 & 4. 3. The quantity of import item at S.No.1 may be allowed as 27426 Kgs. inclusive of 13.9% wastage after 1/3rd recovery from scrap. 4. The quantity of import item at S.No.2 may be allowed as 10 Nos. (3117 Kgs.) on net to net basis. 5. The quantity of import item at S.No.3 may be allowed as 6 Nos. (7966 Kgs.) on net to net basis. 6. Weight of 27357 Kgs. may be added with the quantity of import item at S.No.4. 7. Words "12.7 MM (OD) x 1.244 MM thk.(Min.)" may be suffixed with the description of import item at S.No.4 & quantity of this item may be allowed as applied for i.e. 82391.8 Meters inclusive of 0.37% wastage. 8. Quantities of import items at Nos. 5, 6 & 7 may be allowed as 543 kgs. each. 9. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net to net basis with accountability clause and the type technical specifications (including part No. etc.)			

[NOTE: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part no. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

35	Case No.:16/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00024/AM10/	RLA File :09/70/040/00167/AM09/	Lic.No/Date:0910036290 12.12.2008	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. Information in respect of items at S.Nos. 3, 5 & 11 of Standard Deficiency Format – Export product wise. 2. Certain export products like Deriming Heater and Piping etc. and import items at S.No.11 and 12 have been shown as optional. The same may be clarified by the firm.			

36	Case No.:17/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00025/AM10/	RLA File :09/70/040/00168/AM09/	Lic.No/Date:0910036289 12.12.2008	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. Information in respect of items at S.Nos. 3, 5 & 11 of Standard Deficiency Format – Export product wise. 2. Certain export products like Deriming Heater and Piping etc. and import item at S.No.11 have been shown as optional. The same may be clarified by the firm.			

37	Case No.:15/39/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/01568/AM09/	RLA File :05/24/040/00586/AM09/	Lic.No/Date:0510232526 15.12.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(10) 09/TSW(B)/318 dated 17/08/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Weight of 653.329 MT may be incorporated in the export product. 2. Quantity of raw material i.e. non-alloy steel plates may be allowed as 466.8 MT with 5% wastage. 3. Rest of the import items are components and may be allowed as per GN-4 for the engineering product. The Regional Authority may take necessary action accordingly.			

	Case No.:11/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00018/AM10/	RLA File :09/70/040/00007/AM09/	Lic.No/Date:0910036290 12.12.2008	Defer Date: 13.10.2009

38	HQ File :01/80/050/00019/AM10/	RLA File :05/94/040/0029//AM09/	Lic.No/Date:0510499 / 16 24.12.2008	Deter Date: 13.10.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 13.10.2009.			

	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	Defer Date: 13.10.2009
39	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. The firm has not replied to the information in respect of Sl.No.11(A) of the Standard Deficiency Format. The firm to give sheet lay out with blanking of pitch. 2. Weight of export product in Application does not match with Appendix 11A of Application. The firm should clarify.			

	Case No.:1/42/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01625/AM09/	RLA File :05/24/040/00635/AM09/	Lic.No/Date:0510233403 29.12.2008	Defer Date: 13.10.2009
40	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. Information in respect of Sl.No.1,2,3,5 & 11 of the Standard Deficiency Format.			

	Case No.:12/42/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01636/AM09/	RLA File :31/24/040/00243/AM09/	Lic.No/Date:3110036661 29.12.2008	Defer Date: 13.10.2009
41	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009:- 1. Information in respect of Sl.No.11 & 11(A) of the Standard Deficiency Format export product wise .			

	Case No.:3/42/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01627/AM09/	RLA File :05/24/040/00634/AM09/	Lic.No/Date:0510233408 29.12.2008	Defer Date: 13.10.2009
42	Decision : The representative of the firm Shri Alok Trigunayat, Business Head appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish certain information. They promised to furnish the same as per advice. The Committee accordingly decided to remind the firm to furnish the following information desired during the PH and re-list the case on 13.10.2009:-			

1. Justification of 10% wastage on wash coat
2. Certificate showing dry weight and wash coat water slurry
- 3.. Proper Weight balance of each export product with out wastage
4. calculation of net content of platinum from its compound from chemical formula

43	Case No.:48/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00056/AM10/	RLA File :03/94/040/00823/AM09/	Lic.No/Date:0310500853 01.01.2009	Defer Date: 13.10.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 13.10.2009.			

44	Case No.:23/42/80-ALC2/2008	Party Name:VEELINE MEDIA LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case rejected
	HQ File :01/80/050/01647/AM09/	RLA File :02/24/040/00238/AM09/	Lic.No/Date:0210121774 02.01.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

45	Case No.:24/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00032/AM10/	RLA File :04/24/040/00222/AM09/	Lic.No/Date:0410101397 02.01.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

46	Case No.:29/42/80-ALC2/2008	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01653/AM09/	RLA File :31/24/040/00248/AM09/	Lic.No/Date:3110036856 02.01.2009	Defer Date: 13.10.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 13.10.2009.			

47	Case No.:37/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00045/AM10/	RLA File :03/94/040/00881/AM09/	Lic.No/Date:0310501215 05.01.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

48	Case No.:49/5/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00057/AM10/	RLA File :03/94/040/00923/AM09/	Lic.No/Date:0310501152 05.01.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

49	Case No.:43/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

50	Case No.:20/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00028/AM10/	RLA File :03/94/040/00933/AM09/	Lic.No/Date:0310503032 19.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 4500 Kgs. may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import items at S.No.1 and quantity of this item may be allowed as 3828 meters (3426 Kgs.) inclusive of 2% wastage. 3. Quantities of import items at Nos. 2, 3 & 4 may be allowed as 23 kgs. each. The Regional Authority may take necessary action accordingly.			

51	Case No.:38/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00046/AM10/	RLA File :03/94/040/00941/AM09/	Lic.No/Date:0310503031 19.01.2009	Defer Date: 13.10.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

52	Case No.:23/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00031/AM10/	RLA File :04/24/040/00232/AM09/	Lic.No/Date:0410101778 22.01.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

	Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.		
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53	Case No.:25/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00033/AM10/	RLA File :04/24/040/00236/AM09/	Lic.No/Date:0410101783 22.01.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

54	Case No.:50/5/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00058/AM10/	RLA File :03/94/040/00971/AM09/	Lic.No/Date:0310504031 28.01.2009	Defer Date: 13.10.2009
	Decision : The committee noted that DL already issued to the firm based on the DHI comments and firm's reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

55	Case No.:12/5/80-ALC2/2009	Party Name:AYTIDA TOOLS PVT.LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00020/AM10/	RLA File :03/94/040/00984/AM09/	Lic.No/Date:0310506554 10.02.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

56	Case No.:1/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01799/AM09/	RLA File :04/24/040/00263/AM09/	Lic.No/Date:0410102464 19.02.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

57	Case No.:3/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01801/AM09/	RLA File :04/24/040/00260/AM09/	Lic.No/Date:0410102466 19.02.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

	Case No.:7/50/80-ALC2/2008	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case closed
	HQ File :01/80/050/01807/AM09/	RLA File :04/24/040/00255/AM09/	Lic.No/Date:0410027483	

58	HQ File :01/80/050/01805/AM09/	RLA File :31/21/040/00356/AM09/	Lic.No/Date:311003 /423 20.02.2009	
	Decision : The Committee noted that RA has not forwarded four set of firm's application for the subject adv. Authorization and copy of export authorization (being SCIMET item) in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

59	Case No.:8/50/80-ALC2/2008	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01806/AM09/	RLA File :05/24/040/00730/AM09/	Lic.No/Date:0510236942 23.02.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. Weight of export product alongwith material balancing indicating weight of all components.			

60	Case No.:10/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01808/AM09/	RLA File :07/24/040/00601/AM09/	Lic.No/Date:0710063214 24.02.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

61	Case No.:12/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01810/AM09/	RLA File :07/24/040/00630/AM09/	Lic.No/Date:0710063217 24.02.2009	Defer Date: 13.10.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

62	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 13.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 13.10.2009.			

	Case No.:15/50/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/01813/AM09/	RLA File :03/95/040/00877/AM09/	Lic.No/Date:0310508901 24.02.2009	

63	24.02.2009 Decision : The Textile Commissioner furnished written comments in this case vide their U.O. No.9(144)/2009/TXM/R/30 dated 27.05.2009 and DHI also concurred their recommendation vide U.O. No.3(121)/09-TSW(B) dated 24.07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their recommendation under GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			
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64	Case No.:16/50/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01814/AM09/	RLA File :31/24/040/00315/AM09/	Lic.No/Date:3110037452 24.02.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

65	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case closed
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

66	Case No.:22/50/80-ALC2/2008	Party Name:WPIL LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/01820/AM09/	RLA File :02/24/040/00274/AM09/	Lic.No/Date:0210123758 27.02.2009	Defer Date: 13.10.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

67	Case No.:14/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00022/AM10/	RLA File :07/24/040/00644/AM09/	Lic.No/Date:0710063398 03.03.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

	Case No.:28/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
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68	HQ File :01/80/050/00036/AM10/	RLA File :07/24/040/00658/AM09/	Lic.No/Date:0710063658 17.03.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

69	Case No.:3/3/80-ALC2/2009	Party Name:ROSE ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00003/AM10/	RLA File :03/95/040/00937/AM09/	Lic.No/Date:0310514295 02.04.2009	
Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(17)2009-ME/422 dated 15.07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-				
1. Word “of relevant grade” may be suffixed in the description of import item and its quantity may be allowed as 4250 kg. considering 38% wastage and one third recovery.				
The Regional Authority may take necessary action accordingly.				

70	Case No.:1/5/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00009/AM10/	RLA File :02/24/040/00005/AM10/	Lic.No/Date:0210125626 17.04.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Total net export weight of 24.767 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 2211 Nos. on net to net basis. The duty free weight of import item may be restricted to 30796 Kgs. inclusive of 24.3% wastage after 20 % recovery.				
The Regional Authority may take necessary action accordingly.				

71	Case No.:4/5/80-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00012/AM10/	RLA File :06/24/040/00002/AM10/	Lic.No/Date:0610015395 17.04.2009	Defer Date: 13.10.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.				

72	Case No.:5/5/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00013/AM10/	RLA File :31/24/040/00013/AM10/	Lic.No/Date:3110038142 17.04.2009	Defer Date: 13.10.2009

	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.		
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73	Case No.:7/5/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00015/AM10/	RLA File :31/24/040/00014/AM10/	Lic.No/Date:3110038151 17.04.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

74	Case No.:33/5/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00041/AM10/	RLA File :03/95/040/00951/AM09/	Lic.No/Date:0310516930 24.04.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

75	Case No.:34/5/80-ALC2/2009	Party Name:MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00042/AM10/	RLA File :04/24/040/00313/AM09/	Lic.No/Date:0410104216 24.04.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. Use of export product. 2. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

76	Case No.:35/5/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00043/AM10/	RLA File :03/95/040/01050/AM09/	Lic.No/Date:0310517241 24.04.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

77	Case No.:53/5/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00061/AM10/	RLA File :31/21/040/00021/AM10/	Lic.No/Date:3110038260 28.04.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information.			

The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.

78	Case No.:56/5/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00064/AM10/	RLA File :05/24/040/00041/AM10/	Lic.No/Date:0510240558 29.04.2009	Defer Date: 13.10.2009
	Decision : The representative of the firm Shri Alok Trigunayat, Business Head appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish certain information. They promised to furnish the same as per advice. The Committee accordingly decided to remind the firm to furnish the following information desired during the PH and re-list the case on 13.10.2009:- 1.Justification of 10% wastage on wash coat 2. Certificate showing dry weight and wash coat water slurry 3.. Proper Weight balance of each export product with out wastage 4. calculation of net content of platinum from its compound from chemical formula			

79	Case No.:57/5/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00065/AM10/	RLA File :31/24/040/00320/AM09/	Lic.No/Date:3110038290 30.04.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. Use of item no 7,8 and 9 of import. 2. Justification of quantity of import of item no 7,8 and 9.			

80	Case No.:58/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00066/AM10/	RLA File :07/24/040/00021/AM10/	Lic.No/Date:0710064445 30.04.2009	Defer Date: 13.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.			

81	Case No.:59/5/80-ALC2/2009	Party Name:VA TECH WABAG LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00067/AM10/	RLA File :04/24/040/00020/AM10/	Lic.No/Date:0410104336 30.04.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

82	Case No.:16/13/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00161/AM10/	RLA File :31/24/040/00009/AM10/	Lic.No/Date:3110038385 12.05.2009	Defer Date: 13.10.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

83	Case No.:5/11/80-ALC2/2009	Party Name:ROSE ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00122/AM10/	RLA File :03/95/040/00086/AM10/	Lic.No/Date:0310519689 13.05.2009	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(17)2009-ME/422 dated 15.07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 2. Word “of relevant grade” may be suffixed in the description of import item and its quantity may be allowed as 4250 kg. considering 38% wastage and one third recovery . The Regional Authority may take necessary action accordingly.			

84	Case No.:15/13/80-ALC2/2009	Party Name:OMNI LENS PVT. LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00160/AM10/	RLA File :08/24/040/00024/AM10/	Lic.No/Date:0810080119 21.05.2009	Defer Date: 13.10.2009
	Decision : The committee noted that DL already issued to the firm based on the DC(MSME) comments and firm’s reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

85	Case No.:2/13/80-ALC2/2009	Party Name:SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00147/AM10/	RLA File :07/24/040/00089/AM10/	Lic.No/Date:0710065345 11.06.2009	Defer Date: 13.10.2009
	Decision : The Committee noted that hardcopy of firm’s application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 13.10.2009.			

86	Case No.:4/13/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00149/AM10/	RLA File :02/24/040/00043/AM10/	Lic.No/Date:0210127645 12.06.2009	Defer Date: 13.10.2009
	Decision : The committee noted that DL already issued to the firm based on the DC(MSME) comments and firm’s reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.			

87	Case No.:6/13/80-ALC2/2009	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00151/AM10/	RLA File :07/24/040/00539/AM09/	Lic.No/Date:0710065372 12.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “containing 70 Kgs. of Tungsten Rod and 30 Kgs. of TantalumWire” may be suffixed with the description o export product. 2. Quantities of import items at S.No.1 & 2 may be allowed as 72.1 Kgs. and 30.9 Kgs. respectively inclusive of 3% wastage after 2/3rd recovery. The Regional Authority may take necessary action accordingly.			

88	Case No.:7/13/80-ALC2/2009	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00152/AM10/	RLA File :31/24/040/00041/AM10/	Lic.No/Date:3110038813 12.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of advance authorization No. 3110035664 dated 07.10.2008 ratified in Norms Committee Meeting dated 31.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on earlier norms ratified for advance authorization No. 3110035664 dated 07.10.2008 in Norms Committee Meeting dated 31.03.2009 as under:- 1. Net weight of export products from S.Nos. 1 to 5 may be specified as 1180 MT, 630 MT, 1035 MT, 330 MT & 345 MT respectively. (Total net export weight 3520 MT). 2. Import items from S.No.1 to 7 may be allowed on net to net basis with accountability clause. 3. Import items from S.Nos. 8 to 13 may be allowed on net to net basis as applied for by the firm. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

89	Case No.:9/13/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00154/AM10/	RLA File :05/24/040/00137/AM10/	Lic.No/Date:0510243667 15.06.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

	Case No.:12/13/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00157/AM10/	RLA File :05/24/040/00151/AM10/	Lic.No/Date:0510243873 17.06.2009	Defer Date: 13.10.2009

90	Decision : The representative of the firm Shri Alok Trigunayat, Business Head appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish certain information. They promised to furnish the same as per advice. The Committee accordingly decided to remind the firm to furnish the following information desired during the PH and re-list the case on 13.10.2009:- 1. Justification of 10% wastage on wash coat 2. Certificate showing dry weight and wash coat water slurry 3.. Proper Weight balance of each export product with out wastage 4. calculation of net content of platinum from its compound from chemical formula		
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91	Case No.:13/13/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00158/AM10/	RLA File :07/24/040/00101/AM10/	Lic.No/Date:0710065424 17.06.2009	Defer Date: 13.10.2009
	Decision : The representative of DHI informed the Committee that they have not received the firm's application. The Committee therefore handed-over the firm's application to the technical authority for examination and submission of comments. The case may be re-listed on 13.10.2009.			

92	Case No.:17/13/80-ALC2/2009	Party Name:TIL LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00162/AM10/	RLA File :02/24/040/00033/AM10/	Lic.No/Date:0210128095 23.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 71.2 MT may be added with the quantity of export product. 2. Word "relevant" may be prefixed with the descriptions of import items at S.Nos. 1 to 4. 3. Quantity of import item at S.No.1 may be allowed as 46.07 MT inclusive of 14% wastage after 1/3rd recovery. 4. Quantity of import item at S.No.2 may be allowed as 28.7 MT inclusive of 40.7% wastage after 1/3rd recovery. 5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 5.302 MT inclusive of 12% wastage. 6. Quantity of import item at S.No.4 may be allowed as applied for i.e. 0.65 MT on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 1.616 MT The Regional Authority may take necessary action accordingly.			

93	Case No.:19/13/80-ALC2/2009	Party Name:MVS ENGINEERING LTD	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00164/AM10/	RLA File :05/24/040/00159/AM10/	Lic.No/Date:0510244226 23.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "containing 1870 Kgs. of Carbon Molecular Sieves" may be suffixed with the description of export product. 2. Quantity of import item may be allowed as applied for i.e. 1870 Kgs. on net to net basis. The Regional Authority may take necessary action accordingly.			

	The Regional Authority may take necessary action accordingly.
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94	Case No.:20/13/80-ALC2/2009	Party Name:HILLER DECANTERS (INDIA) PVT. LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00165/AM10/	RLA File :02/24/040/00048/AM10/	Lic.No/Date:0210128129 23.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities of import items from S.Nos. 1 to 10 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at S.No.11 may be allowed within 2.5% of FOB value of exports. The Regional Authority may take necessary action accordingly.			

95	Case No.:21/13/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00166/AM10/	RLA File :04/24/040/00058/AM10/	Lic.No/Date:0410105546 24.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be specified as 39.2 MT. 2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 10300 Kgs. inclusive of 3% wastage. 3. Import item at S.No.2 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

96	Case No.:23/13/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00168/AM10/	RLA File :07/24/040/00096/AM10/	Lic.No/Date:0710065569 24.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:24/13/80-ALC2/2009	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case approved
	HQ File :01/80/050/00169/AM10/	RLA File :03/94/040/00240/AM10/	Lic.No/Date:0310525671	

97			24.06.2009
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-		
	1. Unit of Measurement of export product may be corrected to “Kgs.”. 2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 11814 Kgs. inclusive of 10% wastage after taking clue from SION C-1808.		
	The Regional Authority may take necessary action accordingly.		

98	Case No.:25/13/80-ALC2/2009	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:20/80-ALC2/2009 18.08.2009	Status:Case deferred
	HQ File :01/80/050/00170/AM10/	RLA File :03/95/040/00052/AM10/	Lic.No/Date:0310525689 24.06.2009	Defer Date: 13.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

S.No.12

Case No.A-156	M/s. BHEL, Ranipet	HQ F.No.01/80/162/555/AM08/DES-I/	Lic.No. & Date
Meeting No. 20/10		RLA F.No.04/24/0010/AM08	0410090198
Date: 18.08.2009		Ratification of Norms	Dt.04.07.2007

The Deptt. of Heavy Industry vide their U.O. No. 3(29)/09-TSW(B) dt. 09.07.2009 informed that firm's reply dt. 28.02.2009 was incomplete, sketchy & casual. The Committee decided to reject the case on the ground that the firm did not furnish proper reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.81

Case No. A/R. 42	M/s. Kilburn Engg. Ltd; Mumbai	HQ F.No.01/80/50/541/ AM08/DES.I	
Meeting No. 20/10		RA.F.No.03/94/40/772/AM08	Lic.No.03104478478
Date: 18.08.2009		Ratification of norms.	Date 25.10.2007

The DHI furnished written comments in this case vide their U.O. No.3(126)/2009/TSW(B)/324 dated 17.08.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No.82

Case No. A/R. 43	M/s. Alstom Power System Hydro; India Mumbai	HQ F.No.01/80/50/1285/ AM07/DES.I	
Meeting No. 20/10		RA.F.No.03/94/40/1185/AM07	Lic.No.0310417512
Date: 18.08.2009		Revision of norms.	Date 25.01.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.

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S.No.83

Case No. A/R. 44	M/s. Alstom Power	HQ F.No.01/80/162/00200/AM08/DES.I	
Meeting No. 20/10	System Hydro; Mumbai	RA.F.No.03/94/40/0032/AM08	Lic.No.0310426534
Date: 18.08.2009		Revision of norms.	Date 12.04.2007

The representative of the DHI present in the meeting recommended the case on repeat basis as per norms of advance authorization No. 0310434375 dated 28.06.2007 ratified in Norms Committee Meeting No. 08/10 dated 26.05.2009. The Committee, after deliberating upon the case, decided to apply the same norms earlier ratified by the Norms Committee in its Meeting No. 08/10 dated 26.05.2009 for advance authorization No. 0310434375 dated 28.06.2007 in the subject advance authorization also. [Copy of DHI U.O. No. 3\(82\)/09-TSW\(B\)/226 dt. 12.05.2009](#) vide which comments were furnished for advance authorization No. 0310434375 dated 28.06.2007 may also be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No.84

Case No. A/R. 45	M/s. Saraswati Industrial	HQ F.No.01/81/50/344/AM08/DES.I	
Meeting No. 20/10	Syndicate Ltd.	RA.F.No.05/24/40/539/AM08	Lic.No.0510210113
Date: 18.08.2009		Ratification of norms.	Date 05.10.2007

The Committee observed that no reply of the firm had been received by this office after the firm's representative appeared for personal hearing and assured to furnish the information desired during the PH. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.

S.No.85

Case No. A/R. 47	M/s. Boysen India, Noida	HQ F.No.01/80/162/348/AM08/DES.I	
Meeting No. 20/10		RA.F.No.05/24/40/539/AM08	Lic.No.0510204085
Date: 18.08.2009		Ratification of norms.	date 25.05.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.

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S.No.86

Case No. A/R. 51	M/s. Imperial Inds. Ltd; ,	HQ F.No.01/80/50/361/AM07/DES.I	
Meeting No. 20/10	New Delhi	RA.F.No	Lic.No.0510185517
Date: 18.08.2009		Ratification of norms.	dt.29.0.2006

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:-

1. Quantity of each export item in number separately.
2. Import item 1 and export item 2 are same. The firm may give manufacturing activity involved in export item 2.
3. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.

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S.No.87

Case No. A/R. 56	M/s. BPL FTA Energies	HQ F.No.01/80/162/764/AM08/DES.I	
Meeting No. 20/10	P. Ltd, Chennai	RA.F.No 04/24/40/139/AM08.	Lic.No.0410090354
Date: 18.08.2009		Ratification of norms.	Dt.27.07.2007

The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.

S.No.88

Case No. A/R- 58	M/s. IDMC., Vithal	HQ F.No.01/80/50/20/AM07/DES.I	
Meeting No. 20/10		RA.F.No 34/24/40/299/AM06	Lic.No34 10058285
Date: 18.08.2009		Ratification of norms	Dt.06.04.2006

The representative of the firm Shri Alkesh Pandya, Sr. Executive appeared before the Committee for personal hearing. He explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish certain information. They promised to furnish the same as per advice. The Committee accordingly decided to remind the firm to furnish the following information desired during the PH and re-list the case on 13.10.2009:-

1. Submit list of items proposed for import at the time of application and the revised list of items showing deletion of export and import items.
2. Information in respect of SI.No. 11 of SDL.

S.No.89

Case No. A/R-88	M/s. Devu Tools. P. Ltd. Mumbai	HQ F.No.01/80/50/00189/AM07/DES.I	Lic.No. & Date
Meeting No. 20/10		RA F.No.3/94/040/0097/AM07	0310381211
Date: 18.08.2009		Ratification of Norms	Dt. 22.05.2006

The DHI furnished written comments in this case vide their U.O. No.3(70)/09-TSW(B)/307 dated 06/08/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Export weight of 5977 kg. may be incorporated in the export product.
2. Quantity of import item no. 1 may be allowed as 4660 kg inclusive of 15% wastage.
3. Quantity of import item no. 2 being component may be allowed as per GN-4 for the engineering products.

The Regional Authority may take necessary action accordingly.

S.No.90

Case No. A/R-08	M/s. Alstom Project India Ltd.	F.No. 01/80/50/458/AM08/DES.I	Lic.No. & Date
Meeting No. 20/10		RA F.No.03/94/040/610/AM08	0310443939
Date: 18.08.2009		Amendment in norms	Dt. 21.09.2007

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.10.2009:-

1. The firm has used over size plates in some of the cases. Please give wastage details based on correct size of plates.

S.No.91

Case No. A/R-09	M/s. Rochem Separation Systems (India) P. Ltd.	F.No. 01/81/50/560/AM06/DES.I	Lic.No. & Date
Meeting No. 20/10		RA F.No.03/95/040/769/AM06	0310349109
Date: 18.08.2009		Ratification of norms	27.09.2005

The Committee noted that copies of firm's application and previous correspondence made with NC have not been received so far from the firm or Regional Authority inspite of reminder. The Committee, therefore, decided to remind the firm and RA to forward the 4 set of application and previous correspondence made by them with DGFT to consider this case otherwise case will be rejected without another chance and no further representation will be entertained. The case may

be re-listed on 13.10.2009.

S.No.92

Case No. A/R-10	M/s.Filter Manufacturing India P. Ltd.	F.No. 01/80/50/381/AM06/DES.I	Lic.No. & Date
Meeting No. 20/10		R.A.F.No.02/24/040/0054/AM06	0210079402
Date: 18.08.2009		Ratification of norms	22.06.2005

The representative of the firm Shri M. Mondal (Sr. Manager – Design and Drawing Dept.) accompanied with Sh. P. Pramanik (Mkt. Executive) appeared before the Committee for personal hearing. They explained the case to the Committee. **Firm's representatives had not came with any documents – copy of application, authorization copy and copies of correspondence with DGFT. The representatives of the firm were asked to send all these documents by 30.09.2009. They promised to furnish the same as per advice. The case may be re-listed on 13.10.2009.**

S.No.93

Case No. A/R-11	M/s.TIL Ltd.	F.No. 01/81/50/915/AM07/DES.I	Lic.No. & Date
Meeting No. 20/10		R.A.F.No.02/24/040/324/AM07	0210098170
Date: 18.08.2009		Amendments in norms	15.02.2007

The DHI furnished written comments in this case vide their U.O. No.3(61)/2008/TSW(B)/323 dated 17/08/2009. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization up to following extent in accordance with their written comments.

1. Weight of 67 MT may be incorporated in the export product.
2. Quantity of raw material may be allowed as 26.5MT inclusive of 5% wastage.

The Regional Authority may take necessary action accordingly.

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S.No.94

Case No. A/R-12	M/s.Ingersoll Rand India Ltd;	F.No. 01/80/162/687/AM09/DES.I	Lic.No. & Date
Meeting No. 20/10		R.A.F.No.03/24/040/00926/AM02	0310109409
Date: 18.08.2009		Ratification of norms	07.11.2001

The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.10.2009.

S.No.95

Case No. A/R-12	M/s. Saraswati Industrial Syndicate Ltd.	F.No. 01/81/50/202/AM06/DES.II/DES.I	Lic.No. & Date
Meeting No. 20/10		R.A.F.No.05/24/040/0160/AM06	0510159271
Date: 18.08.2009		Ratification of norms	Dt.06.06.2005

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 30.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 13.10.2009.

S.No.96

Case No. A/R23	M/s. Srihans Technologies Exports P. Ltd.,	HQ F.No.01/81/50/00270/AM06/DES.I	
Meeting No. 20/10		RA.F.No.05/24/040/00151/AM06	Lic.No.0510160956
Date: 18.08.2009		Revision of norms.	Date 29. 06.2005

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization upto following extent:-

Description of import items may be modified as under:

- (i) Powder Metallurgy Sintered Bearing- 12000 Nos.
- (ii) Powder Metallurgy Sintered Flanged Bearing- 12000 Nos.

The Regional Authority may take necessary action accordingly.

S.No.26

Case No. C-01	M/s. Godrej & Boyce	F.No. 01/80/162/556/AM09/DES.I	Lic.No. & Date
Meeting No. 20/10	Mfg. Co.Ltd;	Modification of SION	
Date: 18.08.2009			

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.10.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman